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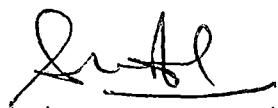
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No.....199

Vimal Singh

UNION OF INDIA & ORS.

Versus

Date of Order	Orders
<u>19.1.2000</u>	<p><u>OA 280 /97</u></p> <p>Shri P.V.Calla, counsel for the applicant.</p> <p>Shri U.D.Sharma, counsel for the respondents.</p> <p>The learned counsel for the respondents filed additional reply to the OA and submits that the impugned order dated 8.7.97, against which this OA was filed, has been cancelled vide order dated 3.11.99 issued by the respondents. In view of the submissions and the order passed on 3.11.99, this OA is disposed of as having become infructuous.</p> <div style="display: flex; justify-content: space-around;"><div><p><i>Received by P.V. Calla 21/1/2000</i></p><p><i>Recd by Cm 21/1/2000</i></p><p><i>10/2000</i></p></div><div><p> (N.P. NAWANI) MEMBER (A)</p><p> (S.K. AGARWAL) MEMBER (J)</p></div></div>